CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAB BENCH ALLAHABAD.

Civil Contempt Petition No.175 of 2002.

In

Original Application No. 822 of 2002.

Allahabad this the 18th day of September 2003.

Hon ble Mr.Justice R.R.K. Trivedi, V.C. Hon ble Mr.D.R. Tiwari, Member-A.

Shyam Behari S/o Shri Jamuna Prasad R/o Suman Bihar Colony, Ajit Nagar Gate, Kheria Road, District Agra.

.....Applicant.

(By Advocate : Sri Ajay Rajendra/Sri N.S.Chahar)

## Versus.

- 1. H.M. Caire son of not known,
  The Commissioner,
  Kendriya Vidhayala Sangathan,
  18, Institutional Area,
  Shaeed Jeet Sing Marg,
  New Delhi.
- V.K. Gupta s/o not known Deputy Commissioner Kendriya Vidhayala Sangathan, 18, Institutional Area, Shaeed Jeet Sing Marg, New Delhi.
- 3. G.S. Mehra s/o not known Principal Kendriya Vidhyalaya No.1. Air Force Station, Agra.

.....Respondents.

(By Advocate : Sri D.P. Singh)

## ORDER

(Hon ble Mr. Justice R.R.K. Trivedi, V.C.)

List has been revised. Sri R.C. Pathak holding

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brief of Sri Ajay Rajendra learned counsel for the applicant and Sri D.P. Singh learned counsel for the respondents.

2. By this Contempt application filed under section
17 of Administrative Tribunals Act 1985, the applicant
has prayed to punish the respondents for wilful disobedience
of the interim order dated 23.07.2002 passed in 0.A.
No.322 of 2002. The order was to the following effect:-

"The impugned order is, therefore, temporarily stayed till the next date and the applicant is directed to produce a copy of the said order dated 16.03.2001 for perusal of this Court. The stay order will be confirmed or vacated after perusing the said order and hearing both the parties on 26.7.2002.

- that O.A. No.822 of 2002 in which interim order passed, has already been dismissed as not maintainable by order dated 28.03.2003; a copy of which has been filed as Annexure 1 to the affidavit filed in support of M.A. No. 2389 of 2003. As the O.A. has been dismissed the interim order has become non-existent. There is no question of contempt. The contempt application is accordingly dismissed. Notices are discharged.
- There shall be no order as to costs.

Member-A

Vice-chairman

Manish/-